



High Court of Tripura
Agartala

Order No.75

Dated, Agartala, the 4th March, 2015

In supersession of Order No. 26, dated 14.02.2014, Order No. 42, dated 14.11.2014 & Order No.64, dated 06.08.2014, Hon'ble the Chief Justice has been pleased to order that the followings are the matters to be listed before **the Division Bench**: –

01. Public Interest Litigations (PILs) and other Petitions registered on *suo motu* action by the Court (Taken Up matters), to be taken up by the Division Bench presided over by the Hon'ble Chief Justice unless otherwise specifically ordered;
02. Writ Appeals;
03. All matter relating to tax;
04. Appeals under Companies Act;
05. Proceedings under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI);
06. All cases arising out of Custodial Death;
07. WP (C) relating to Police & Army actions;
08. WP (C) filed challenging the constitutional validity or vires of any Act or Rules;
09. Writ Petitions against Order of Central Administrative Tribunal (CAT);
10. Writ Petition against award/non-award of Contract, Tender etc;
11. All Criminal Writ Petitions;
12. Writ Petition challenging acquisition of land;
13. Writ Petition challenging election processes at pre-election stage;
14. Arbitration Appeals;
15. All Matrimonial Appeals including all matters under Indian Divorce Act,1869;
16. All Contempt (Civil) Petitions shall be listed before a Single or a Division Bench as the case may be in accordance with Order No.68, dated 14.11.2014;
17. Contempt Petitions (Crl);
18. Contempt Appeals;
19. All cases where major punishment of dismissal, removal, termination of service is imposed;
20. All cases where stay of Departmental Proceedings is sought;

21. All cases involving retiral benefits except where retiral benefits are reduced/withheld pursuant to Disciplinary Proceedings;
22. Matters relating to admission in colleges and universities;
23. All matters arising out of awards of Industrial Tribunal;
24. All matters arising out of orders of Lokayukta under the Tripura Lokayukta Act, 2008, State Commission under the Consumer Protection Act, 1986, Police Accountability Commission (PAC), Tripura, Tripura Commission for Women (TCW), Tripura Information Commission, Tripura Public Service Commission (TPSC), Tripura Electricity Regulatory Commission and other bodies headed by retired Judges of the High Court;
25. Matters relating to election to offices under the Tripura Municipal Act, 1994, the Tripura Panchayats Act, 1993 and the Tribal Areas Autonomous District (Establishment of Village Committee) Act, 1994;
26. All matters in which the order of a Lok Adalat is challenged;
27. Any matter in which the order of the High Court passed on the administrative side is challenged;
28. Any matter in which a judicial order passed by any Bench of the High Court is challenged directly or indirectly;
29. All review matters shall be listed before a Single or a Division Bench as the case may be in accordance with Order No.15, dated 25.04.2013 and as per the prevailing Roster;
30. All Criminal Revision/Criminal Petition relating to National Investigation Agency (NIA) Act;
31. All Criminal Appeals/Revisions/Petitions challenging the order of acquittal involving offence(s), where the maximum punishment prescribed for the involved offence is imprisonment for 7 years or more;
32. All Criminal Appeals against conviction involving offence where the maximum punishment prescribed by law is imprisonment for 10 years or more, including death reference; and
33. Any other matters as may be specifically directed to be listed by the Hon'ble Chief Justice.

This Order will come into force with immediate effect.

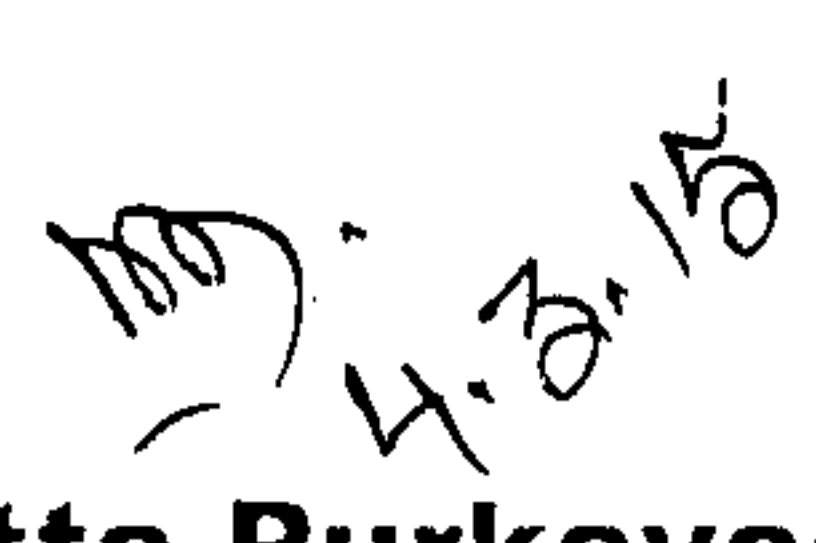
By Order,

Sd/-

(S. Datta Purkayastha)
Registrar (Vigilance)

Copy to: –

01. The Secretary, High Court Bar Association, Agartala;
02. The Secretary, Tripura Bar Association, Agartala;
03. The Advocate General, Tripura, Agartala;
04. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
05. The Public Prosecutor, High Court of Tripura, Agartala;
06. The Govt. Advocate, High Court of Tripura, Agartala;
07. The Registrar (Judicial), High Court of Tripura, Agartala;
08. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
09. The Joint Registrar, High Court of Tripura, Agartala;
10. The Deputy Registrar(s), High Court of Tripura, Agartala;
11. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
12. The Chief Librarian, High Court of Tripura, Agartala;
13. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
14. The Secretary attached to the Registrar General, High Court of Tripura, Agartala;
15. The Assistant Registrar(s), High Court of Tripura, Agartala;
16. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
17. The Superintendent(s), High Court of Tripura, Agartala;
18. The Court Master(s), High Court of Tripura, Agartala;
19. The Sr. Grade Translator-cum-l/c. Paper Book Section, High Court of Tripura, Agartala;
20. The Bench Clerk(s), High Court of Tripura, Agartala;
21. All the Dealing Assistants (Bench Section), High Court of Tripura, Agartala;
22. Notice Board of the Court-house; and
23. Order File.


(S. Datta Purkayastha)
Registrar (Vigilance)